

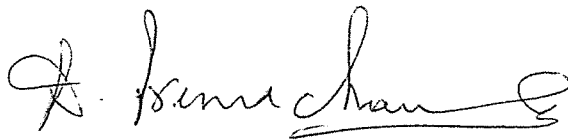
NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 11.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

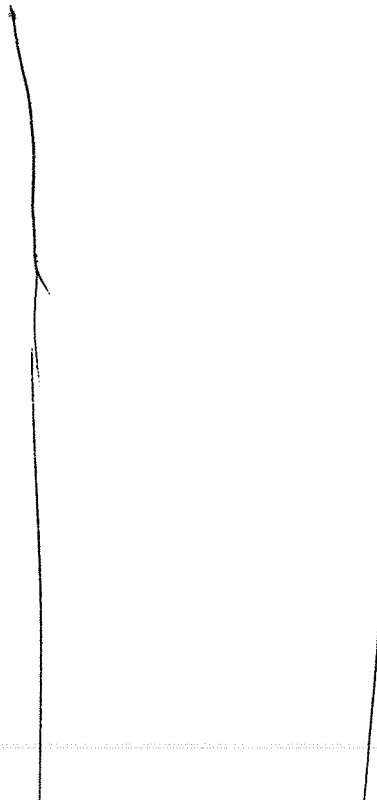
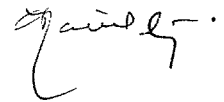
APPLICATION NUMBER : MA/299/2018
PETITION NUMBER : CP/193/IB/2018
NAME OF THE APPLICANT : Premchandran (rp)
NAME OF THE RESPONDENT : P DOT G CONSTRUCTIONOINS PVT LTD
UNDER SECTION : 19(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

IRP - 

T. SIRISH CHOWDHARY.
FOR. T.M. NAIDU & CO.

FOR. SUSPENDED
DIRECTOR
LO SUKUMAR.



ORDER

IRP present. Counsel for suspended Independent Director viz., Mr. L. Sukumar present. A copy of the status report as on 10.09.2018 with regard to the information and documents submitted by the Resolution Professional is given to the Counsel for the suspended Independent Director.

The suspended Independent Director present in person and he is directed to provide the remaining record to the IRP within 3 days and file a detailed affidavit on next date of hearing.

In the meantime, I hereby appoint Mr. Dhanraj as an Advocate Commissioner in whose presence the door of the room in which the record is kept will be opened and he will prepare inventory of the documents available. He will inform both the parties the day and time for completion of this assignment and submit the report to this Bench on next date of hearing. He is at liberty to fix his remuneration that will be placed by the IRP before the CoC for approval and payment. The whole process is to be completed on or before next date of hearing.

The Advocate Commissioner will issue notice to the IRP and the Counsel for the suspended Independent Director as mentioned above through an e-mail. The parties are directed to provide the e-mail address to the Advocate Commissioner. Put up on **20.09.2018 at 10.30 A.M.**

-sd-
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)